

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-2081(ND)/2019
IA/2221/2024

IN THE MATTER OF:

M/s. Modern Credit Pvt. Ltd.

...PETITIONER

Vs.

M/s. Tybros (INDIA) Tours Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IIFL Home Finance Limited

:Mr. Nishant Awana, Ms. Rini
Badoni, Mr. Bavesh Yadav, Adv.

For the Applicant

:Mr. Aditya Madaan; Mr.
Aishwarya Adlakha, Ms. Natasha
in IA 2221/2024.

ORDER

IA/2221/2024

This is an application filed under Rule 11 of NCLT Rules 2016 for seeking urgent hearing in IA/5074/2022 in CP No. /2081/ND/2019. Heard Ld. Counsel for the Applicant. The IA/5074/2022 is already listed for hearing on 14.05.2024. Keeping in view the pendency in this Court it may not be appropriate for us to prepone the hearing for that day. Therefore, the present application is **dismissed**. However, Applicant may mention that matter on that day.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)